

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)


ORDER

No: 1554

Dated: 21/02/2018

In the interest of the Administration of Justice and in partial modification of High Court Order No.567 dated 26.07.2017, it is hereby ordered that Munsiff Thathri shall hold the additional charge of Munsiff Gandoh, whereas Munsiff Reasi shall hold the additional charge of Munsiff/Additional Special Mobile Magistrate, Reasi. Further, the concerned Principal District & Sessions Judges shall decide the modalities regarding the sittings of the Presiding Officers taking into account the workload of the above mentioned Courts.

By order.


(Sanjay Dhar)

Registrar General

No: 59336-43/GS

Dated: 21/02/2018

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr. Justice _____
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Jammu.
4. Principal District & Sessions Judge _____.
- ✓ 5. CPC e-Courts, High Court of J&K for uploading on the High Court website.
6. Presiding Officers of the concerned Courts _____
.....for information and necessary action.
7. Chief Accounts Officer, High Court of J&K, for information.
8. Incharge Statistical Section for information.


Registrar General